



2026:AHC-LKO:39935-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL WRIT-PUBLIC INTEREST LITIGATION No. - 7 of 2026

S.Vignesh Shishir

.....Petitioner(s)

Versus

Union Of India Thru. Secy. Ministry Of Home
Affairs New Delhi And 21 Others

.....Respondent(s)

Counsel for Petitioner(s) : In Person
Counsel for Respondent(s) : A.S.G.I., C.S.C., Kuldeep Srivastava

Court No. - 2

**HON'BLE SHEKHAR B. SARAF, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard Sri S. Vignesh Shishir, the petitioner appearing in person, Sri S.B. Pandey, learned Senior Advocate & DSGI assisted by Sri Raj Kumar Singh and Sri Anand Dwivedi, learned counsel appearing on behalf of the respondents No.1 to 6 & 8 to 12, Ms. Shikha Singh, learned counsel appearing on behalf of the respondent No.7, Sri Kuldeep Srivastava, learned counsel appearing on behalf of the respondent No.13 and Ms. Deepshikha, learned Chief Standing Counsel assisted by Sri Pankaj Khare and Ms. Isha Mittal, learned Additional Chief Standing Counsel appearing on behalf of the State-respondents No.14 & 15.

2. Sri S. Vignesh Shishir has filed this criminal public interest litigation against one Sri Abhijit Dipke, a resident of Pune, Maharashtra, presently residing in the United States of America, and the founder of an unregistered organization named as "Cockroach Janta Party". The petitioner has contended that Sri Abhijit Dipke has founded the said Cockroach Janta Party, which is a foreign and deep-state-funded organization planted by anti-national elements that are carrying out anti-national activities which could seriously harm the sovereignty, integrity and security of India. Several allegations have been made by the writ petitioner and the petitioner has sought a deep and pervasive inquiry to be carried out by the National Investigation Agency and the Enforcement Directorate. He has further submitted that several social media accounts are being operated on various platforms such as Facebook, Instagram, YouTube, WhatsApp, Telegram,

Signal Messenger, Twitter and other social media intermediaries, wherein anti-national activities are being perpetrated by inciting the Gen Z (youth) of the nation. He has accordingly also prayed that such accounts be immediately shut down/blocked by the Government of India. Several other ancillary allegations and prayers have also been made by the petitioner.

3. Upon perusal of the writ petition, the first thing that strikes us is that the petitioner is a permanent resident of Bengaluru. In the cause title as well as in the affidavit, the petitioner shows his address as No.4, First Main, First Cross, Nehru Nagar, Sheshadripuram, Bengaluru-560020. In our view, the petitioner, being a resident of Bengaluru and raising an issue that is of national importance, should have first approached the Karnataka High Court, if he so desired. In the present writ petition, we do not find anything specific to the State of Uttar Pradesh, and accordingly, we are of the view that the writ petition is not maintainable before this Court due to forum non conveniens.

4. The petitioner has submitted that certain complaints have been made by him from an address in Lucknow. However, the petitioner, on earlier occasions, has appeared before this Court and categorically stated that he is a resident of Bengaluru and has sought preference and indulgence from this Court on the ground that he comes from Bengaluru.

5. Once the view of the Court that the writ petition was not maintainable on the ground of jurisdiction was made known to the petitioner, he prayed that he be allowed to withdraw the writ petition with liberty to file a fresh writ petition before the Court having competent jurisdiction.

6. In light of the same, the writ petition is **disposed of** with the aforesaid liberty of filing a fresh criminal public interest writ petition before a Court having competent jurisdiction.

June 2, 2026

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(Abdhesh Kumar Chaudhary,J.) (Shekhar B. Saraf,J.)